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LPA 148/2024

DIRECTORATE OF ENFORCEMENT & ANR.

.....Appellants

Through: None.

versus

MR. MAHENDER KUMAR KHANDELWAL

....Respondent

Through: Mr. Ambar Tewari and Mr.

Advait Joshi, Advs along with

banker.

CORAM:

JOINT REGISTRAR (JUDICIAL) BHAWANI SHARMA ORDER

% 05.08.2024

Matter is pending for verification of bank guarantee furnished by the respondent.

Learned counsel for respondent has filed the bank guarantee. The same is perused and as per which Mandatory Practice Direction Clause has not been incorporated.

Learned counsel for respondent seeks some time to incorporate the Mandatory Practice Directions Clause within two weeks from today. Heard. Allowed.

Let the needful be done within two weeks.

However, matter is coming up for hearing before the Hon'ble Court on 07.08.2024. Be placed accordingly.

Tentative date fixed before this Court is 09.09.2024 subject to further directions of the Hon'ble Court.

Respondent shall ensure the presence of banker who may join the proceedings either through video conferencing or by appearing in person in the Court.

> BHAWANI SHARMA JOINT REGISTRAR (JUDICIAL)

AUGUST 5, 2024/yo



